

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO-47 of 2024/EZ

IN THE MATTER OF

YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST

APPLICANT

VERSUS

STATE OF ODISHA AND Others ...

RESPONDENTS

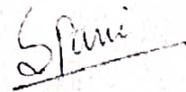
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PLACE: Bhubaneswar

DATE: 12/03/2024

SANKAR PRASAD PANI



ADVOCATE FOR APPLICANT



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
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ADDITIONAL AFFIDAVIT OF APPLICANT

I, Santanu Kumar Bhukta S/o Golak Bhukta, Aged about 32 years At/Po-Santhapada, PS-Talcher Dist-Angul, Odisha, 759104, do hereby solemnly affirm, and declare as under:

1. That I am the President of the Applicant Trust, Youth United For Sustainable Environmental Trust in the above mentioned application and authorized to sign this affidavit.
2. That regarding illegal mining in KHATA No.326, Plot No.2833/2883, Khalapal Mouja in Parajamg Tahasil , one grievance petition was filed by the president of the Trust and same was inquired by IIC Parajamg Police Station and the allegation was found to be true. Copy of the letter from IIC Parjang to SP Dhenkanal dated 26/02/2024 is annexed here with as ANNEXURE-
3. It is submitted that the applicant in para 3 of the OA has pleaded that the present lessee is extracting sand from the afore mentioned plots and the inquiry report confirms illegal mining on the said plot. In the garb of a

22/3/2024
Kumuda Ranjan Mishra
Notary Tatcher
Govt. of Odisha
Regd.No-ON-37-2004

Santanu Kumar Bhukta



...the private respondent is extracting the sand from all other nearby ... hereby violating the lease and Environment Clearance conditions .

...in paragraph 3 inadvertently in place of "No Coercive Action", it has been typed as Coercive action and word "NO" has been missing from the sentence and applicant prays same may be read as NO coercive action has been taken against the illegal miners.

5. The applicant has also taken Drone Camera photographs and Videos of mining operation by private respondent during night on 16th February 2024, however because of darkness the picture clarity is not proper but one can understand seeing the video. And the applicant is ready to show the visuals to the inquiry team.

N.R. No.....Date

Santanu Kumar Bhutta
DEPONENT
Youth United for
Sustainable Environment Trust
President

VERIFICATION

Verified on this 12th day of ...Nov 2024 at ...10.30 AM that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

SIGNED BEFORE ME

Identified By
Advocate
12/3/2024
Kumuda Ranjan Mishra
Notary Talcher
Govt. of Odisha
Regd.No-ON-37-2004

N.R. No.....516.....Date 12/3/2024

AFFIDAVIT

The above named deponent having been identified by Sri. K.P.M. Advocate Talcher, Solemnly affirmed before me this.....day at of.....12/3/2024 20.....in the court premises that the contents of the affidavit are true to the best of belief & knowledge.

Santanu Kumar Bhutta
DEPONENT
Youth United for
Sustainable Environment Trust
President

12/3/2024
Kumuda Ranjan Mishra
Notary Talcher
Govt. of Odisha
Regd.No-ON-37-2004

ANNEXURE-13

Letter No.358/PS Dt 26.02.2024.

To

The Superintendent of Police, Dhenkanal.

Ref:- Registration No.SP2024469866 Dt.20.02.2024.

Sub:- Enquiry report on the grievance petition of petitioner Santanu Kumar Bhukta.

Esteem Sir,

With reference to the above noted letter and subject this is to submit the enquiry report is as follows:-

Allegation :-

The petitioner Santanu Kumar Bhukta has alleged that sand mafia is illegally excavating sand from village Khalapal mauja KHATA No.326, Plot No.2833/2883. It is generally demanded that to pay attention to Collector and registered a criminal case. It was requested that Parjang Tahasil and Police Department should conduct raid and apprehend those sand mafias.

ENQUIRY:-

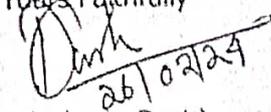
During course of enquiry, it is found to be somehow true about the allegation of the petitioner.

CONCLUSION:-

In this connection I have discussed with Tahasildar, Parjang and he informed that a special squad will be formed by both local administration and police in order to nab the culprits who are lifting govt. property (i.e sand from river bed).

This is for favour of kind information.

Yours Faithfully


26/02/24
(Priyabrata Dash)
IIC Parjang PS
IIC, Parjang P. S.
Dhenkanal